

**NOTICE**

**Name of the Company – TVS MOTOR COMPANY LIMITED**  
 Regd. Office – TVS Building, 7-8, West Veli Street, Madurai – 625 001.  
 Notice is hereby given that the following Share Certificates issued by the Company are stated to have been lost or misplaced or stolen and I, PADMA V, claimant of the registered holder thereof have applied to the company for the issue of Duplicate Certificates.

| Folio  | Name of the shareholder | Certificates | Distinctive Nos. |           | No of Shares |
|--------|-------------------------|--------------|------------------|-----------|--------------|
|        |                         |              | From             | To        |              |
| P09756 | PADMA V                 | 11924        | 231904925        | 231905495 | 571          |
|        |                         | 18652        | 241521935        | 241522505 |              |

The public is hereby warned against purchasing or dealing in any way, with the above Share Certificates. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date. I, PADMA V (Claimant) hereby indemnify the company for any loss or damage which may arise in consequence of having issued duplicate certificate(s) in lieu of the above original certificate(s).

Place : Madurai  
 Date : 27.11.2025  
 Mrs. PADMA V

**GOVERNMENT OF TAMILNADU  
 PUBLIC WORKS DEPARTMENT**  
**Form of Contract Lumpsum (TWO COVER SYSTEM)**  
 Short Term E-Tender Notice No.53 / TVM - CLE / 2025 - 2026 / Dated: 26.11.2025.  
 For and on behalf of Government of Tamil Nadu E-Tenders are invited by the Superintending Engineer, PWD, Buildings (Construction and Maintenance) Circle, Tiruvannamalai-4, for the following work from the eligible Contractors registered in Public Works Department of Government of Tamil Nadu, upto 3.00 pm as per server clock on 16.12.2025 under two cover system (Pre qualification and Price E-tender). The last date and time for submission of E-Tender Document upto 3.00 pm as per Server Clock on 16.12.2025. The E-tender schedule can be downloaded at free of cost from the Govt. designated website (viz) <https://ntenders.gov.in> from 28.11.2025 to 16.12.2025 upto 3.00 PM and to be submitted through online only. The Prequalification cover (Cover I) alone will be opened on 16.12.2025 at 4.00 PM by the Superintending Engineer, PWD, Buildings (C&M) Circle, Tiruvannamalai - 4, through online.

| Sl. No. | Name of Work   | Approximate value of work including GST (Rs in lakh) | Amount of Earnest Money Deposit (in Rupees) | Period of Completion (including monsoonperiod) |
|---------|--|--|---|--|
| 1       | Construction of Weaving Sheds (14Nos), Canteen, Toilet Block, Sewage Treatment Plant, Over Head Tank and Borewell arrangements for Dr. Kalaignar Karunanidhi Centenary Handloom Silk Park at Melkeshananganam in Cheyyar Taluk of Tiruvannamalai District (PHASE-I). | 2267.50  | Rs. 11,44,000/-                             | 9 Months                                       |

Eligible Class of Contractor : Class - I and above.  
 The Earnest Money Deposit should be paid only through online. The date and Time of opening of Price E-tender will be informed to the Prequalified contractors separately through online. The Price Adjustment Clause is applicable for the above work.  
 Further Details can be had from the above website <https://ntenders.gov.in>  
 Superintending Engineer, PWD, Buildings (C & M) Circle, Tiruvannamalai-4.  
 DPR/0313/TENDER/2025

**NEWGEN SOFTWARE TECHNOLOGIES LIMITED**  
 CIN: L72200DL1992PLC049074  
 Regd. Office: E-44/13 Okhla Phase II, New Delhi, DL-110020  
 Email: [investors@newgensoft.com](mailto:investors@newgensoft.com) URL: <https://newgensoft.com>  
 Tel.: (+91)-11-46533200, (+91)-11-26384060, Fax: (+91)-11-2638 3963

**INFORMATION REGARDING POSTAL BALLOT - E-VOTING**  
 Dear Member(s)

- Notice is hereby given pursuant to Section 110 of the Companies Act, 2013 (the "Act") read with the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), and other applicable provisions of the Act and the Rules, General Circular Nos. 14/2020, 17/2020, 22/2020, 33/2020, 39/2020, 10/2021, 20/2021, 03/2022, 11/2022, 09/2023, 09/2024 and 03/2025 read with other relevant circulars, if any, issued by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standards on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof), for the time being in force and as amended from time to time, to transact the Business that will be set forth in the Notice of Postal Ballot.
- Pursuant to aforesaid circulars, the copy of the Notice of the Postal ballot will be sent only through electronic mode to those members whose E-mail IDs are registered with the Company/ Kfin Technologies Limited ("RTA" or "KFin")/Depositories on the cut-off date i.e. Friday, December 05, 2025. Members may note that the Notice of the Postal Ballot will also be available on the Company's website at: <https://newgensoft.com> and on the website of the Stock Exchanges at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) and on the website of RTA at <https://evoting.kfintech.com>
- Manner of registering/ updating email addresses:**  
 Members holding shares in dematerialized mode are requested to register/update their email addresses by contacting their respective Depository Participants. Members holding shares in physical mode who have not registered/updated their email addresses with the Company, are requested to register/update the same by providing the signed Form ISR-1 to Company's RTA. Members can also write to the Company/RTA at [investors@newgensoft.com](mailto:investors@newgensoft.com) / [inward.ris@kfintech.com](mailto:inward.ris@kfintech.com) respectively along with the copy of signed Form ISR-1 mentioning all the details including Folio Number, name and address of the Member, PAN, Email address, Mobile Number etc.  
 Alternatively member may send an E-mail request at [inward.ris@kfintech.com](mailto:inward.ris@kfintech.com) or [investors@newgensoft.com](mailto:investors@newgensoft.com) along with scanned copy of the signed request letter providing the E-mail address, mobile number, self-attested PAN copy and Client Master copy in case of electronic folio and copy of share certificate in case of physical folio for sending the Postal Ballot Notice and the e-voting instructions.
- Manner of casting vote through e-voting:**  
 The Company is providing e-voting facility to all its members to cast their votes on all Resolution as set out in the Notice of Postal Ballot. Detailed procedure for e-voting is provided in the Notice of the Postal Ballot.
- This public Notice is being issued for the information and benefit of all the Members of the Company in compliance with the applicable circulars of the MCA and SEBI.

For and on behalf of  
**Newgen Software Technologies Limited**  
 Sd/-  
**Anam Sourya**  
 Company Secretary

Date: 26th November 2025  
 Place: New Delhi

**SOM DATT FINANCE CORPORATION LIMITED**  
 CIN: L65921TS1993PLC188494  
 Registered Office: 8-2-502/1A, Ground Floor, JVI Towers, Road No 7, Banjara Hills, Hyderabad - 500034, Telangana, India, Tel: 040-45267248  
 Mob.: 9810228093 | Email: [cs@somdattfin.com](mailto:cs@somdattfin.com) | Website: [www.somdattfin.com](http://www.somdattfin.com)

**POSTAL BALLOT NOTICE AND E-VOTING INFORMATION**  
 Notice is hereby given to the members of the SOM DATT FINANCE CORPORATION LTD. (the "Company") pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013, ("Act") (including any statutory modification or re-enactment thereof for the time being in force), read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, ("Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2"), each as amended, and in accordance with the requirements prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting postal ballot process through e-Voting, vide General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020 issued by the Ministry of Corporate Affairs followed by subsequent circulars issued in this regard and the latest being Circular No. 09/2023 dated September 25, 2023 and Circular No. 09/2024 dated September 19, 2024 (the "MCA Circulars"), for seeking the approval of the shareholders, in respect of the Special Resolutions contained in the Notice of Postal Ballot dated November 25, 2025 by voting through electronic means ("remote e-voting") only

| Sr.No. | Business   | Resolution         |
|--------|--|--------------------|
| 1      | To Approve for change in the name of the company from "Som Datt Finance Corporation Limited" to "Crescents Capital Limited". | Special Resolution |
| 2      | To approve "Som Datt Finance Limited Employee's Stock Option Scheme 2025" for eligible employees of the Company.             | Special Resolution |

In compliance with the MCA Circulars, the Company has completed the dispatch of the Postal Ballot Notice, by electronic means only, on Wednesday, November 26, 2025 to those members whose email addresses have appeared in the Register of Members / List of Beneficial Owners maintained by the Company / Depositories, respectively, as of the close of business hours on Friday, November 21, 2025, (the "Cut-off date") and whose e-mail addresses are registered with the Company / Depositories.

The Postal Ballot Notice ("Notice") is available on the website of the Company at [www.somdattfin.com](http://www.somdattfin.com), the website of the National Securities Depository Limited ("NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) and on the website of BSE Limited at [www.bseindia.com](http://www.bseindia.com), where the equity shares of the Company are listed.

The Company has engaged NSDL to provide remote e-voting facilities to all its members. The remote e-Voting period commences on Thursday, 27th November, 2025 at 9:00 a.m. (IST) and ends on Friday, 28th November, 2025 at 5:00 p.m. (IST). The e-voting will be disabled by NSDL after 5:00 p.m. (IST) on Friday, 28th November, 2025.

Members who have not updated their e-mail addresses are requested to register the same with respect to shares held by them in electronic form with the Depository through their depository participant and with respect to shares held in physical form by writing to the Company's and Transfer Agent, RCMC Share Registry Pvt Ltd, (RTA) either by email to [investor.services@rcmcdeli.com](mailto:investor.services@rcmcdeli.com) by marking a copy to [cs@somdattfin.com](mailto:cs@somdattfin.com) or by post, RCMC Share Registry Pvt Ltd, B-26/1, First Floor Okhla Industrial Area Phase II, New Delhi - 110020.

The Board of Directors has appointed Mr. Arun Kumar Gupta (Membership No. 5551), Practising Company Secretary, as the Scrutinizer to conduct the Postal Ballot and remote e-voting process in a fair and transparent manner.

The Scrutinizer will submit his report to the Company upon completion of scrutiny of the e-voting, and the results will be of declared on or before 28th December, 2025, and also will be displayed on the Company's website i.e. [www.somdattfin.com](http://www.somdattfin.com) and the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) and intimation to BSE Limited ("BSE"), where the equity shares of the Company are listed, on the said date.

In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for shareholders and e-voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call at 022-4886 7000 and 022-2499 7000 or send a request to Mr. Narendra Dev. NSDL at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or NSDL, 4th Floor, 'A' Wing Trade World, Kamala Mills Compound, Sensapati Bapat Marg, Lower Parel, Mumbai - 400013.

By Order of the Board of Directors  
 Sd/- V. V. Krishna Chaitanya  
 Company Secretary & Compliance Officer  
 Date: 26th November, 2025  
 Membership No. 49415

**MUTUAL FUNDS**  
 Sahi Hai

**uti**  
 UTI Mutual Fund  
 Haq, ek behtar zindagi ka.

**Notice For Declaration Of Income Distribution Cum Capital Withdrawal**

**UTI Conservative Hybrid Fund (Erstwhile UTI Regular Savings Fund)**

| Name of the Plan   | Quantum of IDCW (Gross Distributable Amt.)* | Record Date | Face Value (per unit)     | NAV as on November 25, 2025 (per unit) |
|--|---|-------------|---------------------------|--|
|  | %   |             | ₹ per unit                | ₹                                      |
| UTI Conservative Hybrid Fund - Regular Plan - Monthly Income Distribution cum capital Withdrawal option (IDCW) | 0.80%                                       | 0.0800      | Monday, December 01, 2025 | ₹ 10.00                                |
| UTI Conservative Hybrid Fund - Direct Plan - Monthly Income Distribution cum capital Withdrawal option (IDCW)  |   |             |                           | 19.7967                                |

\*Distribution of above IDCW is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable). Income distribution will be made, net of tax deducted at source as applicable.

**Pursuant to payment of IDCW, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).**

Such of the unitholders under the income distribution cum capital withdrawal options whose names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of IDCW to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of IDCW.

**Mumbai**  
**November 26, 2025**  
**Toll Free No.: 1800 266 1230**  
**www.utimf.com**

**REGISTERED OFFICE:** UTI Tower, 'Grn' Block, Bandra Kurla Complex, Bandra [E], Mumbai - 400051. Phone: 022 - 66786666. UTI Asset Management Company Pvt. Ltd. (Investment Manager for UTI Mutual Fund) E-mail: [invest@uti.co.in](mailto:invest@uti.co.in), [CIN:L65991MH2002PLC137867].

For more information, please contact the nearest UTI Financial Centre or your AMFI/NISM certified Mutual Fund Distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key Information Memorandum cum Application Form.

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF**

**SHAMROCK INDUSTRIAL COMPANY LIMITED**

Corporate Identification Number (CIN): L24239MH1991PLC062298  
 Registered Office: 83-E, Hansraj Praggi Building, Off. Dr. E Moses Road, Worli, 400018, Mumbai, Maharashtra, India.  
 Tel.: +91-022-40778884 | Email id: [shamrockfin@gmail.com](mailto:shamrockfin@gmail.com) | Website: [www.shamrockindustrial.wordpress.com](http://www.shamrockindustrial.wordpress.com)

**OPEN OFFER FOR ACQUISITION OF UP TO 14,11,388 (FOURTEEN LAKH ELEVEN THOUSAND THREE HUNDRED AND EIGHTY EIGHT) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26% (TWENTY SIX PERCENT) OF THE VOTING SHARE CAPITAL (AS DEFINED BELOW), OF SHAMROCK INDUSTRIAL COMPANY LIMITED ("TARGET COMPANY"), ON A FULLY DILUTED BASIS, BY LOTUS EXCEL WEALTH CREATORS LLP ("ACQUIRER 1"), HDL SYSTEMS LLP ("ACQUIRER 2"), BAGPELLI VIJAYAKUMAR HARISH ("ACQUIRER 3") AND RATTAN KAPOOR ("ACQUIRER 4") (HEREINAFTER ACQUIRER 1, ACQUIRER 2, ACQUIRER 3 AND ACQUIRER 4 COLLECTIVELY REFERRED TO AS "ACQUIRERS"), FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY, PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15(1) AND OTHER APPLICABLE PROVISIONS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS, 2011") ("OFFER" OR "OPEN OFFER").**

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer"), on behalf of the Acquirers, in connection with the offer made by the Acquirers, pursuant to and in accordance with Regulation 18(12) of the SEBI (SAST) Regulations, 2011. This Post Offer Advertisement is to be read in continuation of and in conjunction with: (a) Public Announcement ("PA") dated May 29, 2025, (b) Detailed Public Statement ("DPS") dated June 04, 2025 published on June 05, 2025, in Financial Express (English) all editions, Jansatta (Hindi) all editions, Pratahkal (Marathi) Mumbai Edition - being the regional language of Mumbai, where the Registered Office of the Target Company is located and the Stock Exchange i.e. BSE Limited where the equity shares of the Target Company are listed, (c) the Draft Letter of Offer dated June 12, 2025, (d) the Corrigendum to Detailed Public Statement dated June 12, 2025 published on June 13, 2025 ("First Corrigendum"), in the same newspaper in which DPS was published (e) the Corrigendum to Draft Letter of Offer dated September 17, 2025 published on September 18, 2025 ("Second Corrigendum"), (f) the Letter of Offer dated October 17, 2025 ("LOF") along with Form of Acceptance-Cum-Acknowledgement; and (d) the offer opening public announcement that was published on October 29, 2025 in all the newspapers in which the DPS was published. This Post Offer Advertisement is being published in all the newspapers in which the DPS was published. Capitalized terms used but not defined in this Post Offer Advertisement shall have the meaning assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

| Sr. No. | Particulars                         | Details   |
|---------|-------------------------------------|---|
| 1.      | Name of the Target Company:         | Shamrock Industrial Company Limited   |
| 2.      | Name of the Acquirers:              | 1. Lotus Excel Wealth Creators LLP ("Acquirer 1"),<br>2. HDL Systems LLP ("Acquirer 2"),<br>3. Bagepalli Vijayakumar Harish ("Acquirer 3") and<br>4. Rattan Kapoor ("Acquirer 4") |
| 3.      | Name of the Manager to the Offer:   | Saffron Capital Advisors Private Limited  |
| 4.      | Name of the Registrar to the Offer: | Bigshare Services Private Limited   |
| 5.      | Offer Details                       | a. Date of Opening of the Offer: Thursday, October 30, 2025<br>b. Date of Closure of the Offer: Thursday, November 13, 2025   |
| 6.      | Date of Payment of Consideration:   | Thursday, November 20, 2025   |
| 7.      | Details of Acquisition:             |   |

| Sr. No. | Particulars   | Proposed in the LOF <sup>(1)</sup> (assuming full acceptances in this Offer)      | Actuals <sup>(1)</sup>   |
|---------|---|---|--|
| 7.1     | Offer Price (per equity share)  | ₹ 16.40/-   | ₹ 16.40/-  |
| 7.2     | Aggregate number of shares tendered   | 14,11,388 <sup>(2)</sup>  | 20,841 <sup>(3)</sup>  |
| 7.3     | Aggregate number of shares accepted   | 14,11,388 <sup>(2)</sup>  | 20,841 <sup>(3)</sup>  |
| 7.4     | Size of the Offer (Number of Equity shares multiplied by offer price per share) | ₹ 2,31,46,764/-   | ₹ 3,41,792.40/-  |
| 7.5     | Shareholding of the Acquirers before Agreements/Public Announcement             | Nil   | Nil  |
| 7.6     | Equity Shares proposed to be acquired which triggered the regulations           | 16,36,899 <sup>(4)</sup><br>30.15%  | 16,36,899 <sup>(4)</sup><br>30.15%                                 |
| 7.7     | Equity Shares acquired after Detailed Public Statement(5)                       | Nil   | Nil  |
| 7.8     | Equity Shares Acquired by Open Offer  | 14,11,388<br>26.00% <sup>(6)</sup>  | 20,841 <sup>(6)</sup><br>0.38%                                     |
| 7.9     | Post offer shareholding of Acquirers  | 30,48,287<br>56.15% <sup>(7)</sup>  | 16,57,740 <sup>(7)</sup><br>30.54%                                 |
| 7.10    | Pre & Post offer shareholding of the Public                                     | Pre-Offer: 30,95,545<br>57.02%<br>Post Offer <sup>(8)</sup> : 16,84,157<br>31.02% | Pre-Offer: 30,95,545<br>57.02%<br>Post- Offer: 30,74,704<br>56.64% |

**Note:** (1) The percentages shown in the table above are calculated based on the Voting Share Capital of the Target Company.  
 (2) Assuming full acceptance of the Open Offer.  
 (3) Total 20,841 Equity Shares were tendered in dematerialized form.  
 (4) The sale/purchase of Sale Shares of the Target Company by the Acquirers (except Acquirer 2), as envisaged in the Share Purchase Agreement dated May 29, 2025, was consummated on Saturday, September 27, 2025 (i.e. after expiry of 21 working days from the date of the Detailed Public Statement, i.e. June 05, 2025).  
 (5) Excluding those Equity Shares specified in S. No. 7.6 and 7.8.  
 (6) Acquirer 1, Acquirer 3 and Acquirer 4 have each acquired 6,947 equity shares pursuant to the open offer. However, Acquirer 2 has not acquired any equity shares under the open offer.  
 (7) Including the 16,36,899 Equity Shares acquired by the Acquirers (except Acquirer 2) pursuant to the SPA.  
 8. The Acquirers and the respective designated partners in case of Acquirers who are LLPs, severally and jointly, accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under the SEBI (SAST) Regulations.  
 9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at ([www.sebi.gov.in](http://www.sebi.gov.in)), BSE at ([www.bseindia.com](http://www.bseindia.com)), Manager to the Offer at ([www.saffronadvisor.com](http://www.saffronadvisor.com)) and the registered office of the Target Company.  
 10. All undefined capitalized terms used herein shall have the same meaning as ascribed to such terms in the Letter of offer.

**ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS**

**SAFFRON**  
 ..... private ideas

**SAFFRON CAPITAL ADVISORS PRIVATE LIMITED**  
 605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India.  
 Tel. No.: +91 22 49730394  
 Email id: [openoffers@saffronadvisor.com](mailto:openoffers@saffronadvisor.com)  
 Website: [www.saffronadvisor.com](http://www.saffronadvisor.com)  
 Investor Grievance: [investorgrievance@saffronadvisor.com](mailto:investorgrievance@saffronadvisor.com)  
 SEBI Registration No.: INM000011211  
 Validity: Permanent  
 Contact Person: Saurabh Gaikwad/Pooja Jain

**REGISTRAR TO THE OFFER**

**BIGSHARE SERVICES PRIVATE LIMITED**  
 Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400 093.  
 Tel. No.: +91 022-62638200  
 Fax: +91 022-62638299  
 Email id: [Openoffer@bigshareonline.com](mailto:Openoffer@bigshareonline.com)  
 Website: [www.bigshareonline.com](http://www.bigshareonline.com)  
 SEBI Registration Number: INR000001385  
 Validity: Permanent  
 Contact Person: Maruti Eate

Date: November 26, 2025  
 Place: Mumbai

**JSW CEMENT LIMITED**  
 Registered Office: JSW Centre, Opp. MMRDA Ground, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.  
 Website: [www.jswin.com](http://www.jswin.com) Email: [secretariat.jswcl@jswin.in](mailto:secretariat.jswcl@jswin.in)  
 Tel.: +91-22-4286 1000 Fax: 26502001  
 CIN: L26957MH2006PLC160839

**NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION**

NOTICE is hereby given to the members of JSW Cement Limited (the "Company") that pursuant to the provisions of Section 110 Section 108 and all other applicable provisions, if any, of Companies Act, 2013 (the "Act"), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force) ("Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") (as amended) issued by the Institute of Company Secretaries of India, read with General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, and other subsequent circulars, the latest being 19th September, 2024 issued by the Ministry of Corporate Affairs ("MCA"), Government of India (hereinafter collectively referred to as "MCA Circulars"), and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), for seeking approval by means of Postal Ballot by voting through electronic means ("remote e-voting") process for the following matter:

| Item no. | Description of the Resolution  |
|----------|--|
| 1.       | Ordinary - Appointment of Mr. Sudhir Maheshwari (holding DIN: 02376365) as a Non-Executive, Non-Independent Director of the Company. |

The Company has sent, only by electronic mode, the postal ballot notice on Wednesday, 26th November, 2025 to all the members whose names appeared as members/beneficial owners in the Company's register of members /records for the physical shareholders as maintained by the KFin Technologies Limited "RTA/KFin" and with depositories for Demat i.e. National Securities Depositories Limited "NSDL" and Central Depositories Services (India) Limited "CDSL" as on cut-off date i.e. Friday, 21st November, 2025.

In line with the MCA circular, sending the physical copy of the Postal Ballot Notice along with Postal Ballot Form and prepaid business reply envelope has been dispensed with for this Postal Ballot. Accordingly, the Members are requested to communicate their assent / dissent through remote e-voting only. The instructions for remote e-voting are provided in the Postal Ballot Notice. The voting rights of the Members shall be reckoned as on the cut-off date i.e. Friday, 21st November, 2025. A person who is not a Member as on the cut-off date should treat the Postal Ballot Notice for information purpose only.

In compliance with the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 and the Companies (Management and Administration) Rules, 2014, as amended, Members have been provided with the facility to cast their vote electronically through the e-voting services provided by NSDL on all resolutions set forth in the Notice.

The remote e-voting portal will be open for voting from 9.00 a. m. (IST) on Friday, 28th November, 2025 and shall end at 5.00 p.m. (IST) on Saturday, 27th December, 2025 (both days inclusive). During this period, Members of the Company, holding shares either, as on Friday, 21st November, 2025, may cast their vote electronically. The e-voting mode shall be disabled by NSDL for voting thereafter.

A copy of the Postal Ballot Notice is available on the website of the Company at [www.jswin.com](http://www.jswin.com) and also on the websites of the Stock Exchange i.e. BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com), NSE Limited at [www.nseindia.com](http://www.nseindia.com) and of National Securities Depositories Limited "NSDL" (the agency engaged for providing the e-voting facility) at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

The Board has appointed Ms. Meghana Mhatre (Membership No. ACS 18352, CP No. 7499), Practising Company Secretary, Proprietor of M/s. Meghana Mhatre & Associates, as Scrutinizer for conducting the Postal Ballot/E-voting in a fair and transparent manner.

The result of the e-voting will be declared by placing the same along with the Scrutinizer's report on the Company's website [www.jswin.com](http://www.jswin.com), as well as on the website of the Stock Exchange i.e. BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com), NSE Limited at [www.nseindia.com](http://www.nseindia.com) and of National Securities Depositories Limited "NSDL" (the agency engaged for providing the e-voting facility) at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) within two working days from the date closure of e-voting.

The Resolutions, if passed by the requisite majority through Postal Ballot by e-voting, will be deemed to have been passed on the last date specified by the Company for e-voting i.e., Saturday, 27th December, 2025.

Members whose shares are in demat mode and have not registered / updated their email addresses, may approach the concerned depository participant for registering / updating their email address/other details.

In case of any queries, grievance with respect to Remote E-voting, members may refer to the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call at : 022 - 4886 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager NSDL at [evoting@nsdl.com](mailto:evoting@nsdl.com).

Any queries with respect to the Resolution proposed to be passed through this Postal Ballot may be addressed to [secretariat.jswcl@jswin.in](mailto:secretariat.jswcl@jswin.in).

For JSW CEMENT LIMITED  
 Sd/-  
**SNEHA BINDRA**  
 Company Secretary and Compliance Officer  
 Date: 26.11.2025  
 A29721

**Post-Offer Advertisement under Regulation 18(12) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 for the attention of the Public Shareholders of**

**THE INDIAN LINK CHAIN MANUFACTURERS LIMITED**

CIN: L47211MH1956PLC006882  
 Registered Office: Office No. 2, Chandra Niwas Hiranand Desai Road Ghatkopar West, Opp. Ghatkopar New Post Office, Mumbai 400 066.  
 Tel. No.: 022-22661013, 22665519, 22661013, 22660749; Website: [www.inlinc.com](http://www.inlinc.com); Email: [inlinc@inlinc.com](mailto:inlinc@inlinc.com)

**Open Offer for acquisition of upto ₹3,00,000 (Seven Lakh Ninety Three Thousand) fully paid-up equity shares of ₹ 10/- each, representing 26.00% (Twenty-Six Percent) of the equity and voting share capital of The Indian Link Chain Manufacturers Limited ("Target Company" or "ILCM"), at an offer price of ₹ 71.00 (Rupees Seventy One Only) ("Offer Price"), made by Mr. Rajendra Kamalakant Chodankar (hereinafter referred to as "Acquirer") payable in cash pursuant to and in compliance with the provisions of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulation, 2011 as amended.**

This Post-Offer Advertisement is being issued by Bonanza Portfolio Limited, the Manager to the Offer ("Manager"), on behalf of the Acquirer, in connection with the Offer made by the Acquirer to the Public Shareholders of the Target Company, pursuant to and in compliance with Regulation 18(12) and other applicable provisions under the SEBI (SAST) Regulations. The Detailed Public

**उत्कर्ष स्मॉल फाइनेंस बैंक**  
अपवृत्त उम्मीद ज़र ख़ाता  
(एक अनुसूचित वारिधितक बैंक)

पंजीकृत कार्यालय: उत्कर्ष टावर, एकाएक - 31 (एवरग्रीन रोड), हेडमलपुर, फिरोज शहर, हरद्वारा, वाराणसी, यूपी-221 1051

**सुरक्षा हित (प्रवर्तन) विनियम, 2002 के नियम 8(2) के अंतर्गत अचल संपत्ति के लिए कच्चा सूचना**

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रवर्तन (प्रतिभूति) हित अधिनियम, 2002 के अंतर्गत सूचना दी जाती है और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, प्राधिकृत अधिकारी ने प्रत्येक खाते के विरुद्ध उल्लिखित विधियों पर एक मांग नोटिस जारी किया है, जिसमें उल्लिखित उक्त नोटिस की प्रतियाँ की तिथि से 60 दिनों के भीतर राशि चुकाने के लिए कहा गया था। उधारकर्ता राशि चुकाने में विफल रहे हैं, अतः नीचे उल्लिखित उधारकर्ताओं को सूचना दी जाती है कि राशि चुकाने में विफल रहने के कारण अधोस्थापना नीचे उक्त अधिनियम की धारा 13(4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त नियमों के नियम 8 के साथ पठित प्रत्येक खाते के सम्बन्धित उल्लिखित विधियों पर नीचे वर्णित सुरक्षित आस्तियों का प्रतीकालक कब्जा ले लिया है। विशेष रूप से उधारकर्ता और आम जनता को एतद्वारा सुरक्षित परिसंपत्तियों के साथ लेन-देन न करने की चेतावनी दी जाती है और इन परिसंपत्तियों के साथ कोई भी लेन-देन नीचे दिए गए प्रत्येक खाते के नीचे उल्लिखित राशियों और उन पर ब्याज के लिए उत्कर्ष स्मॉल फाइनेंस बैंक के प्रभार के अधीन होगा: नीचे वर्णित उधारकर्ताओं का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जो सुरक्षित परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में है।

| क्र. सं. | खाते का नाम     | उधारकर्ता/गारंटर का नाम (संपत्ति का स्वामी)   | मांग सूचना की तिथि | संकेतिक कर्म की तिथि | डिमांड नोटिस की तिथि पर बकाया राशि   |
|----------|-----------------|---|--------------------|----------------------|--------------------------------------|
| 1        | 111006000006131 | श्रेयनाथ मेडिकल एजेंसी (उधारकर्ता) श्री सुनील कुमार कनीजिया (मालिक/सह-उधारकर्ता) श्रीमती लालमती देवी (सह-उधारकर्ता/बंधकर्ता) श्रीमती रुबी कुमारी (सह-उधारकर्ता) | 28/08/2025         | 24/11/2025           | रुपये 51,27,189.48, /- 28/08/2025 तक |
| 2        | 136206000000696 | कल्याण ट्रेडिंग कंपनी (उधारकर्ता) श्री कल्याण (मालिक/सह-उधारकर्ता/बंधकर्ता) श्री अयोध्या गुप्ता (गारंटर)  | 27/08/2025         | 25/11/2025           | रुपये 14,56,397.58, /- 27/08/2025 तक |

**संपत्ति/संपत्तियों का विवरण (संपत्ति के सभी भाग, जिनमें शामिल हैं):** खाता संख्या 00029 का वह भाग, प्लॉट संख्या - 345/0.020 हेक्टर, क्षेत्रफल 202.5 वर्ग मीटर, मौजा- सया टप्पा- मणिपुर, परगना- सिधुआ- जौबना, हदसील- कसिया, जिला- कुशीनगर, उत्तर प्रदेश -274402, सीमा: पूर्व- सुमित अग्रवाल का मकान, पश्चिम- 14 फीट इंटर लॉकिंग रोड, उत्तर- 9 फीट इंटर लॉकिंग रोड, दक्षिण- 12 फीट इंटर लॉकिंग रोड

**संपत्ति/संपत्तियों का विवरण (संपत्ति के सभी भाग, जिनमें शामिल हैं):** आराजी संख्या-522 का वह भाग, क्षेत्रफल 073 हेक्टर, मौजा - भद्रसरवा टप्पा-खान परगना- सिधुआ जौबना तह- कसिया जिला कुशीनगर उत्तर प्रदेश-274401 सीमा: पूर्व- शिवधारी की भूमि, पश्चिम- विक्रेता की भूमि, उत्तर- चंद्रवली की भूमि, दक्षिण- मुन्शर की भूमि

हस्ता/प्राधिकृत अधिकारी  
दिनांक: 27/10/2025  
स्थान: वाराणसी

उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड

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POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

**SHAMROCK INDUSTRIAL COMPANY LIMITED**

Corporate Identification Number [CIN]: L24239MH1991PLC062298  
Registered Office: 83-E, Hansraj Praggi Building, Off. Dr. E Moses Road, Worli, 400018, Mumbai, Maharashtra, India.  
Tel: +91-022-40778884 | Email id: shamrockin@gmail.com | Website: www.shamrockindustrial.wordpress.com

OPEN OFFER FOR ACQUISITION OF UP TO 14,11,388 (FOURTEEN LAKH ELEVEN THOUSAND THREE HUNDRED AND EIGHTY EIGHT) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26% (TWENTY SIX PERCENT) OF THE VOTING SHARE CAPITAL (AS DEFINED BELOW), OF SHAMROCK INDUSTRIAL COMPANY LIMITED ("TARGET COMPANY"), ON A FULLY DILUTED BASIS, BY LOTUS EXCEL WEALTH CREATORS LLP ("ACQUIRER 1"), HOOL SYSTEMS LLP ("ACQUIRER 2"), BAGEPALLI VIJAYAKUMAR HARISH ("ACQUIRER 3") AND RATTAN KAPOOR ("ACQUIRER 4") (HEREINAFTER ACQUIRER 1, ACQUIRER 2, ACQUIRER 3 AND ACQUIRER 4 COLLECTIVELY REFERRED TO AS "ACQUIRERS"), FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY, PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15(1) AND OTHER APPLICABLE PROVISIONS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS, 2011") ("OFFER" OR "OPEN OFFER").

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer"), on behalf of the Acquirers, in connection with the offer made by the Acquirers, pursuant to and in accordance with Regulation 18(12) of the SEBI (SAST) Regulations, 2011. This Post Offer Advertisement is to be read in continuation of and in conjunction with: (a) Public Announcement ("PA") dated May 29, 2025, (b) Detailed Public Statement ("DPS") dated June 04, 2025 published on June 05, 2025, in Financial Express (English) all editions, Jansatta (Hindi) all editions, Pratahkal (Marathi) Mumbai Edition - being the regional language of Mumbai, where the Registered Office of the Target Company is located and the Stock Exchange i.e. BSE Limited where the equity shares of the Target Company are listed, (c) the Draft Letter of Offer dated June 12, 2025, (d) the Corrigendum to Detailed Public Statement dated June 12, 2025, published on June 13, 2025 ("First Corrigendum"), in the same newspaper in which DPS was published (e) the Corrigendum to Draft Letter of Offer dated September 17, 2025 published on September 18, 2025 ("Second Corrigendum"), (f) the Letter of Offer dated October 17, 2025 ("LOF") along with Form of Acceptance-Cum-Acknowledgement; and (d) the offer opening public announcement that was published on October 29, 2025 in all the newspapers in which the DPS was published.

This Post Offer Advertisement is being published in all the newspapers in which the DPS was published. Capitalized terms used but not defined in this Post Offer Advertisement shall have the meaning assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

| Sr. No. | Particulars  | Details  |
|---------|--|--|
| 1.      | Name of the Target Company:  | Shamrock Industrial Company Limited  |
| 2.      | Name of the Acquirers:   | 1. Lotus Excel Wealth Creators LLP ("Acquirer 1"),<br>2. HOOL Systems LLP ("Acquirer 2"),<br>3. Bagepalli Vijayakumar Harish ("Acquirer 3") and<br>4. Rattan Kapoor ("Acquirer 4") |
| 3.      | Name of the Manager to the Offer:                                    | Saffron Capital Advisors Private Limited   |
| 4.      | Name of the Registrar to the Offer:                                  | Bigshare Services Private Limited  |
| 5.      | a. Date of Opening of the Offer:<br>b. Date of Closure of the Offer: | Thursday, October 30, 2025<br>Thursday, November 13, 2025  |
| 6.      | Date of Payment of Consideration:                                    | Thursday, November 20, 2025  |
| 7.      | Details of Acquisition:  |  |

| Sr. No. | Particulars  | Proposed in the LOF <sup>(1)</sup> (assuming full acceptances in this Offer)  | Actuals <sup>(2)</sup>             |
|---------|--|---|------------------------------------|
| 7.1     | Offer Price (per equity share)   | ₹ 16.40/-   | ₹ 16.40/-                          |
| 7.2     | Aggregate number of shares tendered  | 14,11,388 <sup>(3)</sup>  | 20,841 <sup>(4)</sup>              |
| 7.3     | Aggregate number of shares accepted  | 14,11,388 <sup>(3)</sup>  | 20,841 <sup>(4)</sup>              |
| 7.4     | Size of the Offer (Number of Equity shares multiplied by offer price per share)  | ₹ 2,31,46,764/-   | ₹ 3,41,79,240/-                    |
| 7.5     | Shareholding of the Acquirers before Agreements/Public Announcement  | Nil (0.00%)   | Nil (0.00%)                        |
| 7.6     | Equity Shares proposed to be acquired which triggered the regulations  | 16,36,899 <sup>(5)</sup>  | 16,36,899 <sup>(5)</sup>           |
|         |  | 30.15%  | 30.15%                             |
| 7.7     | Equity Shares acquired after Detailed Public Statement(5)<br>• Number of shares acquired<br>• Price of the shares acquired<br>• % of the shares acquired | Nil<br>NA<br>0.00%  | Nil<br>NA<br>0.00%                 |
| 7.8     | Equity Shares Acquired by Open Offer<br>• Number<br>• % of Fully Diluted Equity Share Capital  | 14,11,388<br>26.00% <sup>(6)</sup>  | 20,841 <sup>(4)</sup><br>0.38%     |
| 7.9     | Post offer shareholding of Acquirers<br>• Number<br>• % of Fully Diluted Equity Share Capital  | 30,48,287<br>56.15% <sup>(6)</sup>  | 16,57,740 <sup>(4)</sup><br>30.70% |
| 7.10    | Pre & Post offer shareholding of the Public<br>• Number<br>• % of Fully Diluted Equity Share Capital   | Pre-Offer 30,95,545<br>57.02%<br>Post Offer <sup>(7)</sup> 16,84,157<br>31.02%<br>Pre- Offer 30,95,545<br>57.02%<br>Post- Offer 30,74,704<br>56.64% |                                    |

Note: (1) The percentages shown in the table above are calculated based on the Voting Share Capital of the Target Company.  
(2) Assuming full acceptance of the Open Offer.  
(3) Total 20,841 Equity Shares were tendered in dematerialized form.  
(4) The sale/purchase of Sale Shares of the Target Company by the Acquirers (except Acquirer 2), as envisaged in the Share Purchase Agreement dated May 29, 2025, was consummated on Saturday, September 27, 2025 (i.e. after expiry of 21 working days from the date of the Detailed Public Statement, i.e. June 05, 2025).  
(5) Excluding those Equity Shares specified in S. No. 7.6 and 7.8.  
(6) Acquirer 1, Acquirer 3 and Acquirer 4 have each acquired 6,947 equity shares pursuant to the open offer. However, Acquirer 2 has not acquired any equity shares under the open offer.  
(7) Including the 16,36,899 Equity Shares acquired by the Acquirers (except Acquirer 2) pursuant to the SPA.

8. The Acquirers and the respective designated partners in case of Acquirers who are LLPs, severally and jointly, accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under the SEBI (SAST) Regulations.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at (www.sebi.gov.in), BSE at (www.bseindia.com), Manager to the Offer at (www.saffronadvisor.com) and the registered office of the Target Company.

10. All undefined capitalized terms used herein shall have the same meaning as ascribed to such terms in the Letter of offer.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

**SAFFRON**  
SAFFRON CAPITAL ADVISORS PRIVATE LIMITED  
605, Sixth Floor, Centre Point, Andheri-Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India.  
Tel No.: +91 22 49730394  
Email id: openoffers@saffronadvisor.com  
Website: www.saffronadvisor.com  
Investor Grievance: investor grievance@saffronadvisor.com  
SEBI Registration No.: INM000011211  
Validity: Permanent  
Contact Person: Saurabh Gaikwad/Pooja Jain  
Date: November 26, 2025  
Place: Mumbai

REGISTRAR TO THE OFFER

**BIGSHARE SERVICES PRIVATE LIMITED**  
Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400 093, Maharashtra, India.  
Tel No.: +91 022-62638200  
Fax: +91 022 - 62638299  
Email id: Openoffer@bigshareonline.com  
Website: www.bigshareonline.com  
SEBI Registration Number: INR000001385  
Validity: Permanent  
Contact Person: Maruti Eate

**जना स्मॉल फाइनेंस बैंक**  
(एक अनुसूचित वारिधितक बैंक)

पंजीकृत कार्यालय - ड फोरवर्ड, नू एवं प्रथम तल, सर्वे नं. 10/1, 11/2 एवं 12/2बी, ऑफ ब्लोम्प, कोरमंगला इन्फ्रा रिंग रोड, ईपीएल विमानतल पार्क के समीप, छत्तापड़ा, बैंगलोर-560071, शाखा कार्यालय : 16/12 द्वितीय तल, डब्ल्यू.ई.ए. आर्य समाज मार्ग, कोरल बाग, दिल्ली-110005

**ई-नीलामी सूचना**

प्रतिभूति हित (प्रवर्तन) विनियम, 2002 के नियम 8(6) एवं 9 के प्रावधान के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम (सर्वोपरि अधिनियम) 2002 के अंतर्गत ई-नीलामी के माध्यम से विक्रय की सार्वजनिक सूचना

अधोस्थापनाकर्ता ने जना स्मॉल फाइनेंस बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में सर्वोपरि अधिनियम की धारा 13(4) के अंतर्गत प्रदत्त शक्तियों के प्रयोगांतर्गत निम्नलिखित संपत्तियों का अधिग्रहण कर लिया है। उधारकर्ता को विशेष रूप में तथा जनसंपत्तियों को सामान्य रूप में सूचित किया जाता है कि बैंक की बकाया राशियों की वसूली करने के लिये निम्न वर्णित खातों में बैंक संपत्ति की ऑनलाइन नीलामी (ई-नीलामी) का आयोजन यहाँ नीचे निम्नलिखितानुसार तिथि पर "जैसी है जहाँ है आधार" एवं "जैसी है जो है आधार" पर किया जाएगा।

| क्र. सं. | ऋण खाता संख्या | मूल उधारकर्ता सह-उधारकर्ता/गारंटर का नाम  | 13-2 सूचना की तिथि | अधिग्रहण की तिथि | 24-11-2025 के अनुसार वर्तमान बकाया शेष                                  | संपत्ति के विवरण की तिथि एवं समय                | आखिरत मूल्य आईएनआर में                           | धरोहर राशि जमा (धरोहर) आईएनआर में     | ई-नीलामी की तिथि एवं समय            | बोली जमा करने की अंतिम तिथि, समय एवं स्थान  |
|----------|----------------|---|--------------------|------------------|---|---|--|---------------------------------------|-------------------------------------|---|
| 1.       | 45869420000290 | 1) श्री करनजीत सिंह<br>पुत्र जयदेव सिंह (आवेदक),<br>2) श्रीमती बेअंत कौर (सह-आवेदक) | 09-07-2025         | 10-11-2025       | ₹ 13,28,806.30 (रुपये दस लाख अठ्ठास हज़ार आठ सौ षष्ठ और तीस पैसे मात्र) | 17-12-2025 को 09:30 पूर्वाह्न से 05:00 बजे सायं | ₹ 10,01,500/- (रुपये दस लाख एक हजार एक सौ मात्र) | ₹ 1,00,150/- (रुपये एक सौ पचास मात्र) | 31.12.2025<br>समय : 11:00 पूर्वाह्न | 30.12.2025 सायं 5:00 बजे तक जिला स्मॉल फाइनेंस बैंक लिमिटेड, शाखा कार्यालय : 16/12, द्वितीय तल, डब्ल्यू.ई.ए. आर्य समाज मार्ग, कोरल बाग, दिल्ली - 110005 |

प्रतिभूति परिसंपत्तियों के विवरण : कृष्णा बस्ती, मलकाना, तहसील समाना, जिला पटियाला में स्थित 71.66 वर्ग मज क्षेत्रफल वाली संपत्ति, जिसकी प्रलेख संख्या 2022-23/78/1/119 दिनांक 18.04.2022 है। इसका स्वामित्व बेअंत कौर पत्नी करनजीत सिंह के पास है। सीमा इस प्रकार है :- पूर्व- पुनीत कुमार, 43' की ओर, पश्चिम- निमित्त मकान, 43' की ओर, उत्तर- रास्ता, दक्षिण- निरु बाबा, 15' की ओर।

संपत्तियों की नीलामी "जैसी है जहाँ है आधार" और "जैसी है जो है आधार" पर आयोजित की जा रही है और ई-नीलामी "ऑन लाइन" आयोजित की जाएगी। नीलामी, बैंक के अनुमोदित सेवा प्रदाता मैसर्स 4 क्लोजर के माध्यम से वेब पोर्टल <https://bankauctions.in> और [www.foreclosureindia.com](http://www.foreclosureindia.com) पर आयोजित की जाएगी। अधिक जानकारी और ई-नीलामी पर विवरण, सहायता, प्रश्नोत्तर और ऑनलाइन प्रश्नोत्तर के लिए, संचालित बोलीदातागण, मैसर्स 4 क्लोजर के साथ ई-मेल के माध्यम से संपर्क कर सकते हैं। ई-नीलामी कार्यालयियों में भाग लेने के लिए भावी नियमों और शर्तों के बारे में अधिक जानकारी हेतु और संपत्ति से संबंधित किसी भी प्रश्न हेतु कृपया जना स्मॉल फाइनेंस बैंक के प्राधिकृत अधिकारियों श्री रजत नन्दन (मोबाइल नं. 6362951653) से संपर्क करें। प्राधिकृत अधिकारी के सर्वोत्तम ज्ञान और जानकारी के अनुसार, यहाँ संपत्तियों पर कोई ऋणभार नहीं है। हालाँकि, इच्छुक बोलीदाताओं को अपनी बोली जमा करने से पहले संपत्ति के स्वामित्व, ऋणभारों के संबंध में अपनी स्वतंत्र प्रुष्टाप्ता कर लेनी चाहिए। कोई भी सरात बोलो स्वीकार नहीं की जायेगी। यह संकेतक संपत्तियों के लिए निर्धारित ई-नीलामी के बारे में उपरोक्त नगित उधारकर्ताओं/ गारंटर/ बंधकर्ताओं के लिए एक सूचना भी है। उधारकर्ता/ गारंटर/ बंधकर्ता को एतद्वारा अधिसूचित किया जाता है कि नीलामी की तिथि से पूर्व अद्यतन ब्याज एवं अनुषंगी व्ययों के साथ ऊपर उल्लिखितानुसार राशि का भुगतान करें, भुगतान करने में विफल रहने पर संपत्ति बेच दी जाएगी और शेष बकाया राशि, यदि कोई हो, की वसूली ब्याज एवं लागत के साथ की जायेगी।

दिनांक: 27-11-2025, स्थान: पटियाला

हस्ता/प्राधिकृत अधिकारी, जना स्मॉल फाइनेंस बैंक लिमिटेड

**टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड**  
पंजीकृत कार्यालय: 11वीं मंजिल, टावर ए, पंचसूक्त विमानतल पार्क, कल्याण कालोनी, कल्याण, महाराष्ट्र, मुंबई 400013  
टाटा ग्रुप का पता: 7वीं मंजिल, हाजिवाला कॉम्प्लेक्स इमारत, इंदौर, मध्य प्रदेश, एटल्टे, 11 एम.जी.मार्ग, इंदौर नगर, मध्य प्रदेश-476001, उ.प्र.

**ऋण खाता संख्या TCHH1.0370000100060745**

"एतद्वारा जनसामान्य को सूचना विधायक रूप से श्री प्रकाश पुत्र श्री विजय उर्फ विजय कुमार (कर्जदार के रूप में) और श्रीमती मधु पत्नी श्री प्रकाश पुत्र मैसर्स विजय स्ट्रीम ट्रेडर्स को इसके प्राधिकृत के माध्यम से तथा श्री प्रकाश पुत्र श्री विजय कुमार उर्फ विजय (सह-कर्जदार) के रूप में) के द्वारा उक्त विधिक उधारकर्ता/संपत्ति के माध्यम से यह सूचना दी जाती है कि टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड (टीसीएलएफएल) के प्राधिकृत प्राधिकारी ने सर्वोपरि अधिनियम 2002 ("अधिनियम") के तहत उक्त प्रक्रिया का पालन करते हुए, टीसीएलएफएल के पास बैंक रजिस्टर्ड अचल संपत्ति (विशेष रूप से नीचे अनुसूची ए में वर्णित) पर नीलामी कब्जा कर लिया है। कर्जदार/सह-कर्जदार, उपरोक्त कर्जदार, सह-कर्जदार/पति एवं जमावनी/पति ने नीचे उल्लिखित बैंक संपत्ति में पड़ती इन्वेन्ट्री को हटाने में विफल/उपेक्षित रहे थे, जिस कारणवश उन्हें इस सूचना के प्रकाशित होने की तिथि से 7 (सात) दिनों के अंदर अपना संपत्ति में पड़ती इन्वेन्ट्री को हटाने का मौका दिया जाएगा, ऐसा न करने पर प्राधिकृत अधिकारी पंढर के विवरण से इन्वेन्ट्री को हटाने की कार्यवाही करेंगे। प्राधिकृत अधिकारी एवं टीसीएलएफएल इसके लिए उत्तरदायी नहीं होंगे।

अनुसूची ए (बैंक संपत्ति का विवरण)

अचल संपत्ति मकान नंबर 15 बी के प्रथम तल का मकान भाग, मांग 124.76 वर्ग गज बांध 104.32 वर्ग फीट। (पूर्व से पश्चिम 2'8" उत्तर से दक्षिण 53'-6")। कर्जदार क्षेत्रफल 65.20 वर्ग फीट, खारा नंबर 196 में, बीजा कर्जदार अर्द्ध, अर्द्धशिल रोलिंग स्टोन, चाई कालेज, हदसील और जिला अग्रार 282001 (उत्तर प्रदेश), मकान नंबर में पत्तन गौरी लक्ष्मी मूर्तिशाली शहर। सीमाएं: - पूर्व: पत्तन नंबर 14बी, पश्चिम: पत्तन नंबर 16बी, उत्तर: अन्न स्वामी, दक्षिण: रस्ता एवं एजेंट 09 मीटर चौड़ा।

तिथि: 27.11.2025  
स्थान: आगरा (उत्तर प्रदेश)

हस्ता/प्राधिकृत अधिकारी  
कृते टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

अनुसूची ए (बैंक संपत्ति का विवरण)

अचल संपत्ति मकान नंबर 15 बी के प्रथम तल का मकान भाग, मांग 124.76 वर्ग गज बांध 104.32 वर्ग फीट। (पूर्व से पश्चिम 2'8" उत्तर से दक्षिण 53'-6")। कर्जदार क्षेत्रफल 65.20 वर्ग फीट, खारा नंबर 196 में, बीजा कर्जदार अर्द्ध, अर्द्धशिल रोलिंग स्टोन, चाई कालेज, हदसील और जिला अग्रार 282001 (उत्तर प्रदेश), मकान नंबर में पत्तन गौरी लक्ष्मी मूर्तिशाली शहर। सीमाएं: - पूर्व: पत्तन नंबर 14बी, पश्चिम: पत्तन नंबर 16बी, उत्तर: अन्न स्वामी, दक्षिण: रस्ता एवं एजेंट 09 मीटर चौड़ा।

तिथि: 27.11.2025  
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हस्ता/प्राधिकृत अधिकारी  
कृते टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

अनुसूची ए (बैंक संपत्ति का विवरण)

अचल संपत्ति मकान नंबर 15 बी के प्रथम तल का मकान भाग, मांग 124.76 वर्ग गज बांध 104.32 वर्ग फीट। (पूर्व से पश्चिम 2'8" उत्तर से दक्षिण 53'-6")। कर्जदार क्षेत्रफल 65.20 वर्ग फीट, खारा नंबर 196 में, बीजा कर्जदार अर्द्ध, अर्द्धशिल रोलिंग स्टोन, चाई कालेज, हदसील और जिला अग्रार 282001 (उत्तर प्रदेश), मकान नंबर में पत्तन गौरी लक्ष्मी मूर्तिशाली शहर। सीमाएं: - पूर्व: पत्तन नंबर 14बी, पश्चिम: पत्तन नंबर 16बी, उत्तर: अन्न स्वामी, दक्षिण: रस्ता एवं एजेंट 09 मीटर चौड़ा।

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हस्ता/प्राधिकृत अधिकारी  
कृते टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

अनुसूची ए (बैंक संपत्ति का विवरण)

अचल संपत्ति मकान नंबर 15 बी के प्रथम तल का मकान भाग, मांग 124.76 वर्ग गज बांध 104.32 वर्ग फीट। (पूर्व से पश्चिम 2'8" उत्तर से दक्षिण 53'-6")। कर्जदार क्षेत्रफल 65.20 वर्ग फीट, खारा नंबर 196 में, बीजा कर्जदार अर्द्ध, अर्द्धशिल रोलिंग स्टोन, चाई कालेज, हदसील और जिला अग्रार 282001 (उत्तर प्रदेश), मकान नंबर में पत्तन गौरी लक्ष्मी मूर्तिशाली शहर। सीमाएं: - पूर्व: पत्तन नंबर 14बी, पश्चिम: पत्तन नंबर 16बी, उत्तर: अन्न स्वामी, दक्षिण: रस्ता एवं एजेंट 09 मीटर चौड़ा।

तिथि: 27.11.2025  
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हस्ता/प्राधिकृत अधिकारी  
कृते टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

अनुसूची ए (बैंक संपत्ति का विवरण)

अचल संपत्ति मकान नंबर 15 बी के प्रथम तल का मकान भाग, मांग 124.76 वर्ग गज बांध 104.32 वर्ग फीट। (पूर्व से पश्चिम 2'8" उत्तर से दक्षिण 53'-6")। कर्जदार क्षेत्रफल 65.20 वर्ग फीट, खारा नंबर 196 में, बीजा कर्जदार अर्द्ध, अर्द्धशिल रोलिंग स्टोन, चाई कालेज, हदसील और जिला अग्रार 282001 (उत्तर प्रदेश), मकान नंबर में पत्तन गौरी लक्ष्मी मूर्तिशाली शहर। सीमाएं: - पूर्व: पत्तन नंबर 14बी, पश्चिम: पत्तन नंबर 16बी, उत्तर: अन्न स्वामी, दक्षिण: रस्ता एवं एजेंट 09 मीटर चौड़ा।

तिथि: 27.11.2025  
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हस्ता/प्राधिकृत अधिकारी  
कृते टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

अनुसूची ए (बैंक संपत्ति का विवरण)

अचल संपत्ति मकान नंबर 15 बी के प्रथम तल का मकान भाग, मांग 124.76 वर्ग गज बांध 104.32 वर्ग फीट। (पूर्व से पश्चिम 2'8" उत्तर से दक्षिण 53'-6")। कर्जदार क्षेत्रफल 65.20 वर्ग फीट, खारा नंबर 196 में, बीजा कर्जदार अर्द्ध, अर्द्धशिल रोलिंग स्टोन, चाई कालेज, हदसील और जिला अग्रार 282001 (उत्तर प्रदेश), मकान नंबर में पत्तन गौरी लक्ष्मी मूर्तिशाली शहर। सीमाएं: - पूर्व: पत्तन नंबर 14बी, पश्चिम: पत्तन नंबर 16बी, उत्तर: अन्न स्वामी, दक्षिण: रस्ता एवं एजेंट 09 मीटर चौड़ा।

तिथि: 27.11.2025  
स्थान: आगरा (उत्तर प्रदेश)

हस्ता/प्राधिकृत अधिकारी  
कृते टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

अनुसूची ए (बैंक संपत्ति का विवरण)

अचल संपत्ति मकान नंबर 15 बी के प्रथम तल का मकान भाग, मांग 124.76 वर्ग गज बांध 104.32 वर्ग फीट। (पूर्व से पश्चिम 2'8" उत्तर से दक्षिण 53'-6")। कर्जदार क्षेत्रफल 65.20 वर्ग फीट, खारा नंबर 196 में, बीजा कर्जदार अर्द्ध, अर्द्धशिल रोलिंग स्टोन, चाई कालेज, हदसील और जिला अग्रार 282001 (उत्तर प्रदेश), मकान नंबर में पत्तन गौरी लक्ष्मी मूर्तिशाली शहर। सीमाएं: - पूर्व: पत्तन नंबर 14बी, पश्चिम: पत्तन नंबर 16बी, उत्तर: अन्न स्वामी, दक्षिण: रस्ता एवं एजेंट 09 मीटर चौड़ा।

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